

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 44

CA 35/2024 IN CP/141(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **MOHAQUE DEEPAK MEHRA V/s DISHTI
INDUSTRIES PRIVATE LIMITED**

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

Adv. Fatema Takiwala i/b LJ Law for the Respondent No.4. Senior Counsel Vikram Nankani a/w Adv. Rohan Agrawal a/w Ishwar Nankani a/w Bhakti Jain i/b Nankani & Associates for the Applicant in IA 35 of 2024 and Respondent No.1, 2, 4, 5 and 6 in CP present. Adv. Rohit S. is present.

CA 35/2024

1. In the order dated 12th April 2024 the name of the Company was incorrectly stated as 'AIRBNB Ireland VC'; however, the correct name of the Company is 'AIRBNB Ireland UC'. Accordingly, the order dated 12th April 2024 is modified. Remaining order shall remain unchanged.
2. The Ld. Counsel for the Petitioner is not present today.
3. The Ld. Counsel for the Respondent is ready to argue and submits that the matter be heard on merits as it seems to be dressed up petition.

4. None present for the Petitioner. The Petitioner may note that if they are not represented on the next date of hearing, the matter shall be proceeded with and hearing will be concluded.
5. Post this matter for final arguments. List this matter on Board on **17.05.2024** for final arguments.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

Sd/-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)